

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.281/MP/2019**

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of 'Change in Law and (ii) consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states, in terms of Article 12 of the Power Purchase Agreements dated 21.7.2017 between Mytrah Vayu (Sabarmati) Private Limited and PTC India Limited.

Petitioner : Mytrah Vayu (Sabarmati) Private Limited (MV SPL)

Respondents : PTC India Limited & Ors.

Date of hearing : 12.12.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Ms. Anukriti Jain, Advocate, MV SPL  
Shri Aditiya Kumar Singh, Advocate, MV SPL  
Shri Dharmendra Gupta, MV SPL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia*, seeking declaration that the enactment of GST Laws qualify as 'Change in Law' in terms of Article 12 of the PPAs executed between the Petitioner and the Respondent No.1, PTC India Limited and consequential compensation thereto. Learned counsel for the Petitioner requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not served already. The Respondents were directed to file their replies, by 10.1.2020, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 27.1.2020. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**